

**EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE OF THE HOUSES ON THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1963.**

SHRI D. P. KARMARKAR (Mysore): Sir, I move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill further to amend the Drugs and Cosmetics, Act, 1940, be extended up to the 2nd December, 1963."

*The question was put and the motion was adopted.*

**THE DURGAH KHAWAJA SAHEB (AMENDMENT) BILL, 1963**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): Sir, I move for leave to introduce a Bill to amend the Durgah Khawaja Saheb Act, 1955.

*The question was put and the motion was adopted.*

SHRI R. M. HAJARNAVIS: Sir, I introduce the Bill.

**ENQUIRY RE CERTAIN ESPIONAGE RINGS**

SHRI A. D. MANI (Madhya Pradesh): Sir, may I bring to your notice and that of Government—and I am glad that the Minister of Law is here—that the House and the people are concerned over the recent arrests in connection with the espionage conducted by the Pakistan High Commission in Delhi? I do not want to go into matters which are *sub judice*.

But I should like to have from Government a statement about the efforts they are making to see that our records are properly maintained and do not pass into unauthorised hands and that they are taking effective steps also to screen persons dealing with important records. The House will be much obliged to the Government and to you if some time is found by Government for a discussion of this question on a two-hour motion under Rule 148.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Sir, before the discussion takes place, Government should be directed to make a statement on the reports that well-established espionage rings are working in the country which are being conducted by Pakistan and that high officials of the Pakistan High Commission are involved in this espionage work. Recently, three officials of the Pakistan High Commission were asked to leave the country. We should like to know why they were not charged in a court of law, why they were not prosecuted. They did not enjoy diplomatic immunity. One of them was merely a driver. And we know how Col. Bhattacharya and Mr. Mazumdar are being treated in Pakistan. Let there be a policy of strict reciprocity so far as Pakistan is concerned. We are very much concerned over this matter and we would like the Government to make a statement and then request you to fix some time for a discussion.

**REFERENCE TO A NEWS ITEM REGARDING PROPOSED AMENDMENT OF THE CONSTITUTION**

SHRI BHUPESH GUPTA (West Bengal): Sir, I have seen from "The Statesman" that Government propose to amend the Constitution with a view to guarding itself against paying damages for illegal detentions under the Defence of India Rules. First of